S.R.O. 105 dated 7th Feb., 19/70—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to the cantonment of Belgaum, the Mysore Rent Control Act, 1961 (Mysore Act 22 of 1961) as in force in the State of Mysore, with the following modifications, namely:

In the Mysore Rent Control Act, 1961 (Mysore Act 22 of 1961)
(a) in Section I, for sub-section (3), the following sub-section shall be substituted, namely:

"(3) It shall come into force at once."

(b) In Section 2,—

(i) for sub-section (1), the following sub-section shall be substituted,

"(1) Parts I, II, III, IV, V and VII of the Act shall be applicable to the cantonment of Belgaum: Provided that parts II and III shall not apply to buildings constructed after the 1st August, 1957 for a period of five years from the date of construction of such buildings;

(ii) sub-section (2), (3) and (4) shall be omitted,

(iii) for sub-section (5), the following sub-section shall be substituted, namely:

"(5) The State Government may by notification apply all or any of the provisions of Part VI to the cantonment of Belgaum from such date as may be specified in the notifications."

(iv) sub-section (6) shall be omitted.

(v) for sub-section (7), the following sub-section shall be substituted, namely:

"(7) Nothing in this Act shall apply to:

(i) any premises within the cantonment belonging to the Govt.;
(ii) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government; or
(iii) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923);

(iv) any building belonging to the Cantonment Board, Belgaum."

(c) in Section 3, for clause (i) the following clause shall be substituted, namely:

"(1) Local authority means the "Cantonment Board of Belgaum."

(d) in Section 8, for the proviso to sub-section (2), the following proviso shall be substituted, namely:

"Provided that where the State Government or in respect of any area, any officer not below the rank of Deputy Commissioner authorised by the State Government in this behalf directs that any buildings shall be leased to any public authority or any officer of the State Government or of the Central Government or of the Cantonment Board, the controller shall, subject to the provisions of sub-section (3), (4) and (5), make an order under this Section in favour of such public authority or officer, as the case may be."

(e) in Section 11,

(i) for sub-section (1), the following sub-section shall be substituted, namely:

"(1) No residential building in the cantonment of Belgaum shall be converted into a non-residential building except with the permission in writing of the Central Government or such other authority authorised by that Government in this behalf."

(ii) sub-section (2) shall be omitted.

(iii) sub-section (3), shall be renumbered as sub-section (2).

(f) in Section 23:

(i) first proviso to sub-section (i) shall be omitted,

(ii) in second proviso to sub-section (i), the word "further" shall be omitted;

(g) Schedule I, II and III shall be omitted.